

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:7498  
ANSWERED ON:16.05.2002  
COLLEGIUM SYSTEM  
VINAY KUMAR SORAKE

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the present collegium system lets as many judges sit on the Chief Justice of India`s Chair as possible because of protocol facilities extended to retired CJI ;
- (b) whether we have had 30 CJIs (four in 2002 alon
- (e) in 52 years as compared to 16 Chief Justices in 214 years in the US ;
- (c) whether the Constitution Review Commission has recommended that the present collegium system be replaced by a National Judicial Commission; and
- (d) if so, the reaction of the Government thereto ?

**Answer**

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) and (b) Appointment of the Chief Justice of India is made under article 124 (2) of the Constitution of India.

(c) and (d) The National Commission to Review the Working of the Constitution has recommended the establishment of a National Judicial Commission. The Government has been committed to the setting up of a National Judicial Commission which would make recommendation for appointment of Judges of the Supreme Court of India and the High Courts as also draw up a Code of Ethics. The setting up of the National Judicial Commission would require an amendment to the Constitution of India. The Government has sought the opinion of all political parties on this subject.